

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 6787/2014

GUDDI GOYAL & ANR

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and permission to file additional documents and office report)

Date : 31/10/2014 This petition was called on for hearing today.

For Petitioner(s) Mr. Dharmendra Sharma,Adv.
Dr. Rajeev Sharma,Adv.For Respondent(s) Mr. Ravindra Kumar,Adv.
Mr. Kashyap Gudipati,Adv.UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent No. 3 has stated that the petitioners have not provided the copies of the pleadings to him. The learned counsel for petitioners is directed to provide the copies of the pleadings to the learned counsel for respondent No.3 within a weeks' time and file proof. The respondent No.3 shall file the Counter Affidavit within a period of four weeks, thereafter.

Three weeks time, as last chance is given to the learned counsel for the petitioners to take fresh steps for the service of notice by usual mode to the unserved respondent Nos. 1 and 2. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing the State of Uttar Pradesh.

List again on 15.1.2015.

(M K HANJURA)
Registrar